

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

OA.No.1963/94

Dated this the 15th of December, 1994

Shri C.J. Roy, Hon. Member(J).

Shri D.P. Singh,
S/o Late Shri Sher Singh,
R/o W-129, Greater Kailash-I,
New Delhi 110 048.

...Applicant

By Advocate: Shri C. Hari Shankar.

versus

Union of India through
The Secretary,
Ministry of Health and Family Welfare,
Directorate of CGHS,
Nirman Bhawan, New Delhi 110 001.

...Respondents

By Advocate: Shri M.K. Gupta.

O R D E R (Oral)

(By Shri C.J. Roy)

This is an application filed by the applicant who is a retired I.A.S. Officer covered by C.G.H.S. Card No.P.423063 (Annexure-2).

2. Without going into the facts of all this case, the short point that is involved in this case is whether the applicant is entitled for reimbursement of the medical expenses for the accident he suffered during the currency of CGHS Card. The applicant suffered a serious accident on 9.11.91. In this case, the applicant claims on the ground that when the CGHS Card is in currency and when he was involved in an accident which resulted in his spending Rs.13,377/- as his medical expenses to cure himself and he claims the same as his relief.

3. The learned counsel for the respondents filed the counter opposing the case.

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4. When the learned counsel for the applicant pointed out the CGHS Card to him and on the back side of page-9 Annexure-2, there is an endorsement 'valid upto 31.12.91'. It is an admitted fact that it is valid upto 31.12.91.

5. The learned counsel for the respondents opposes it on the ground that it does not bear the date.

6. I over-rule the objection and hold that the applicant is entitled for medical expenses since the CGHS Card is validated upto 31.12.91 and the accident was prior to that ie. 9.11.91.

7. Therefore, with the above observation, I remit the case back to the respondents to reconsider the matter and pass appropriate orders with giving reasons.

8. If the applicant is aggrieved, he is given liberty to approach the Tribunal again.

With this direction, the OA is disposed of. No costs.

/kam/

'C.J. Roy
Member'J)
15.12.94